

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 08**  
**(IB)-486(PB)/2018**

**IN THE MATTER OF:**

Usha Devi ..... Petitioners/Applicant  
v.  
Praveer Construction Pvt. Ltd. .... Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016, (CIRP)**

**Order delivered on 08.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

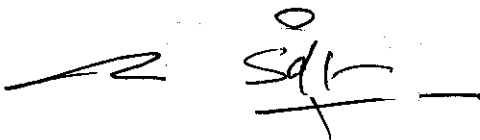
Mr. Rakesh Kumar, Ms. Preeti Kashyap & Ms. Chetna  
Bisht, Advs.

**ORDER**

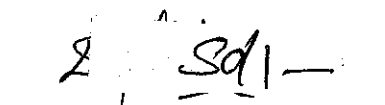
**CA-871(PB)/2019**

Ld. Counsel for the applicant undertakes to file the voting share approving the agenda for extension of time as prayed in this application.

List for further consideration on 13.05.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**